

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 53/MP/2012

Sub: Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2009 for recovery of Unscheduled Interchange (UI) charges in respect of Bhilali Expansion Power Plant (2x250 MW) for the period from 22.4.2009 to 31.7.2011.

Date of hearing : 26.4.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : NTPC SAIL Power Company Private Limited, New Delhi

Respondent : Chhattisgarh State Load Despatch Centre (CSLDC),
Raipur

Parties present : Shri G.Basu, NSPCPL
Shri S.D.Jha, NSPCPL

Record of Proceedings

The representative of the petitioner submitted that the petition has been filed for recovery of Unscheduled Interchange (UI) charges from the respondent, amounting to ₹ 1.04 crore along with accrued interest @ 0.04% per day delay w.e.f. 1.8.2011 till the date of disbursement.

2. The representative of the petitioner further submitted that control area jurisdiction over the NSPCL Bhilai Expansion power plant was vested in Chhattisgarh SLDC under Indian Electricity Grid Code, 2006. With the notification of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations with effect from 3.5.2010, the control area jurisdiction was shifted to WRLDC. However, the control area was actually shifted to WRLDC on 31.7.2011. The UI charges has accrued during the period 3.5.2010 till 31.7.2011 as

Chattisgarh SLDC did not calculate UI charges in accordance with the UI regulations of the Commission.

3. In response to the Commission's query regarding delay in shifting of the control area, the representative of the petitioner submitted that modalities of transfer were being discussed in various meetings of WRPC. As regards the payment of the charges by CSLDC, he submitted that the matter was discussed in the 60th Commercial Committee meeting of WRPC held on 23.12.2011 wherein it was decided that NSPCL and CSLDC need to resolve the issue jointly. Moreover, the respondent did not raise the issue of modification of UI settlement during the meeting but sent a revised statement on 17.2.2012 after a lapse of more than six months of transfer of control area.

4. None appeared on behalf of respondent. The staff of the Commission informed the Commission that respondent in its letter dated 18.4.2012 has requested for one month time to file its reply and to implead the CSPDCL as a respondent in the petition. In response, the representative of the petitioner submitted that the respondent was allowed sufficient time to file its reply. Therefore, the request made by the respondent is not tenable.

5. After hearing the representative of petitioner, order in the matter was reserved.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**